

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

10. **CA-352/2023 in C.A.(CAA)/169(MB)/2023**

CORAM:

SHRI PRABHAT KUMAR  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.08.2023**

NAME OF THE PARTIES: Vertoz Advertising Limited

SECTION: 230-232, 234 OF THE COMPANIES ACT, 2013. Rule 11 of NCLT.

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**ORDER**

1. Mr. Ajit Singh Tawar, Ld. Counsel for the Applicant present.
2. **CA-352/2023:** This is a Company Application filed on 14.08.2023 by the Applicant in CA(CAA)/169/2023 under Rule 11 of the NCLT Rules, 2016, seeking corrigendum in, addendum to, the order dated 10.08.2023 in CA(CAA)/169/2023.
3. The Applicant submits that the Second Applicant Company in the proposed Scheme of Merger had already obtained the consent of the entire shareholders, however, it was missed out in the pleading for dispensation of the meeting of the shareholders of the Second Applicant Company. The Applicant is attached the consent in affidavit obtained from the shareholders of Qualispace Web Services Ltd. and for therefore, seeks dispensation of shareholders' meeting of the Second Applicant Company by way of corrigendum/addendum.

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4. As the consent affidavit is obtained and annexed to this Application, this Bench hereby orders the following addendum to our order dated 10.08.2023 in CA(CAA)/169/2023:

*“The Applicant Companies submit that the shareholders of the entire Equity Shareholding of 10,000 equity shares constituting 100% of the entire Equity Share Capital of the Second Applicant Company have given their consent in writing to the proposed Scheme which is annexed to the original application.*

*In view of the consent affidavits filed by the two equity shareholders of the Second Applicant Company, the meeting of the equity shareholders of that company is hereby dispensed with.”*

5. With the foregoing, CA-352/2023 is **allowed** and disposed of.

Sd/-  
**PRABHAT KUMAR**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)